

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO.OA 523/88

Shri P. C. Gupta Vs. Union of India & others
30.3.1988
Applicant in person.

Admit. Issue notice to the Respondents to file a reply to this application within four weeks. ^{copy of notice} Rejoinder, if any, within a week thereafter. The case may be posted before the Deputy Registrar on 6.5.1988.

The applicant has prayed for interim relief pending disposal of the application restraining the Respondents from moving Shri Jai Dutt Sharma. It has been explained that unless such an order is made, the applicant would suffer a grave and irreparable loss which cannot be adequately compensated in terms of money later on. Therefore, the Respondents are directed to stay the posting of Shri Jai Dutt Sharma to New Delhi for a fortnight and show cause why the stay order should not be made absolute. They may also file their reply to the ad-interim order by 7.4.1988.

The case is adjourned to 8.4.1988. Issue order dasti.

B.C. Mathur
(B.C. Mathur)
Vice Chairman